# CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 8TH DAY OF OCTOBER, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

## REVIEW APPLICATION NO. 114/1987

The General Manager, Telecom, Bangalore-9.

Applicant

(Shri M. Vasudeva Rao, CGASC)

V.

Shri H.V. Narayanaswamy, Jr. Engineer, Telephone Exchange, Kengeri.

Respondent

(Shri Chandrakanth Goulay, Advocate)

This application having come up for hearing to-day, Vice-Chairman made the following:

## ORDER

In this application made under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 the applicant herein who was the respondent in A.No.315/87 seeks for a review of an order made on 9-7-1987 allowing that petition made by the respondent who was the applicant in that case.

In A.No. 315/87, the respondent had challenged the order dated 14.11.1986 of the Divisional Engineer,
Telephones ('DET') (Annexure-C) while quashing that order we have also quashed another order of the DG P&T ('DG') that had not even been challenged by the respondent in this application.

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- Shri M. Vasudeva Rao, learned Counsel for the applicant, contends that in quashing the order of the DG, which had not been challenged by the respondent, this Tribunal has committed manifest error apparent on the face of the record.
- Shri Chandrakanth Goulay, learned counsel for 4. the respondent, in our opinion, very rightly, does not dispute that respondent had not challenged the order of the DG.
- When the respondent had not even challenged the order of the DG, it was not open to us to examine its validity and quash the same. But we, have, however, done that. In doing so we have committed a manifest error apparent on the face of the record and therefore the same calls for a reivew under the Act.
- In the light of our above discussion, we allow this application for review, recall our order dated 9.7.1987 in A.No.315/87 and restore that application to its original file.

Vice-Chairman Stores

dms/Mrv.

#### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

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APPLICANT

Vs

RESPONDENTS

GM, Telecommunication
To Karnataka Circle

Shri H.V. Narayanaswamy

- 1. The General Manager
  - Telecommunication Karnataka Circle Bangalore - 560 009
- 2. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001
- Shri H.V. Narayanswamy
   Junior Engineer
   Office of the Assistant Engineer(Rural)
   South Bangalore Telephone Exchange
   Kengeri
- 4. Shri Chandrakanth Goulay Advocate 90/1, 2nd Block Thyagarajanagar Bangalore - 560 028

Mee (18)

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

RECEIVED # capier 28/10/07

Diary No. 365 CD (8)

Encl: as above.

DEPUTY REGISTRAR
(JUDICIAL)

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Present:

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Telephones ('DET') (Annexure-C) while quashing that order we have also quashed another order of the DG P&T ('DG') that had not even been challenged by the respondent in this application.

- 3. Shri M. Vasudeva Rao, learned Counsel for the applicant, contends that in quashing the order of the DG, which had not been challenged by the respondent, this Tribunal has committed manifest error apparent on the face of the record.
- 4. Shri Chandrakanth Goulay, learned counsel for the respondent, in our opinion, very rightly, does not dispute that respondent had not challenged the order of the DG.
- 5. When the respondent had not even challenged the order of the DG, it was not open to us to examine its validity and quash the same. But we, have, however, done that. In doing so we have committed a manifest error apparent on the face of the record and therefore the same calls for a reivew under the Act.
- 6. In the light of our above discussion, we allow this application for review, recall our order dated 9.7.1987 in A.No.315/37 and restore that application to its original file.

Sdl.
Vice-Chairman direct

- True copy.

dms/Mrv.

Sdl-Member (A) V s x 87

CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE